



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 615 of 200 5

Applicant (s) Pratalla Kumar Guru Respondent (s) Union of India & Others

Advocate for Applicant (s) Mr. P. Jena Advocate for Respondent (s) Mr. S. Jena

NOTES OF THE REGISTRY

I.P.O. of R.S. 501- filed
Copy served.
For favour of Registration
please.

27.7.05 SO. (5)

27.7.05 27.7.05

Registry 27.07.05

27.7.05 27.7.05

For Admission with-

Stay
Copy served.

27.7.05 27.7.05

ORDERS OF THE TRIBUNAL

REGISTERED


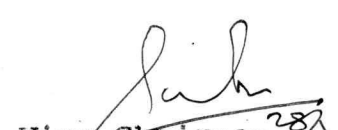
27.7.05
Registry

Order dated : 28.7.05


Heard Mr. P. Jena, Ld. Counsel for the applicant. A copy of this O.A. has been served on Mr. S. B. Jena, Ld. Additional Standing Counsel.

The grievance of the applicant as ventilated in this O.A. is that, although, he was allowed inspection of certain documents by the Inquiring Officer vide his letter dated 13.4.05 (Annexure-A/2), he has not been given access to ^{some} part of those documents, namely, "33 original letters as mentioned as Sl.No.6 of Annexure-III" till the date of filing of this O.A. In the meantime, the I.O. has notified the days of hearing vide his notice dated 14.7.05

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Notes of the Registry	Orders of the Tribunal
	<p>as Annexure-A/4. He further seeks judicial intervention in the matter.</p> <p>Having heard the parties, it appears that he has prematurely rushed to this Tribunal. The grievance that he has ventilated in this O.A. has not ^{been} ventilated to the I.O. as well as to the disciplinary authority for redressal. We, therefore, find it necessary to dispose of this O.A. by giving a direction to the applicant to submit his grievance before I.O. as also ^{before} the disciplinary authority for remedy. Mere existence of grievance does not entitle an employee to get the benefit of Section 19 of the Administrative Tribunal's Act.</p> <p>With these observations and directions, this O.A. is disposed of at admission stage.</p> <p>A copy of this order be given to both the parties.</p> <div data-bbox="606 1313 1053 1519"> Member (Judicial)</div> <div data-bbox="1228 1365 1564 1545"> Vice-Chairman</div>

Copies of order
Dt 28/7/05 issued
to counsel for both
sides.


29.7.05